

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH NB(SM)

Appeal No. E/3145/00-NB(SM)

Dated: 9/2/07

CEGAT
NEW DELHI

To,

CCE Raipur

In the matter of :

CCE Raipur

Appellant

vs.

M/s Prism Cement Ltd.

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/178/01-NB(SM)
Dated: 9-1-07.....passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to: M/s Prism Cement Ltd.

1. Vill. - Man Kahari
P.O. - Bathia
Distt. - Satna (M.P.)
2. CCE/CE/ (Appeal) Bhopal
3. Chief Commissioner of Central Excise / Customs.
4. Adv. / Consult. Sh. M.P. Devanath. (Adv.)
B-4/158, Safdarjung Encl.
5. S.D.R. Basement, New Delhi - 29.
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of
Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy
15. M/s Census Publication.

Asstt. Registrar
NB(SM)

Asstt. Registrar

: 2 :

4. As a result, the order-in-original passed by the Asstt. Commissioner of Central Excise (Appeals), Satna is restored. Thus, the appeal filed by the Revenue is allowed. Ordered accordingly.

Order dictated & pronounced in the Open Court on 9.1.2001.

(LAJJA RAM)
MEMBER (T)

9.1.2001
Ckp.